

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 24 May, 2022

S.O. 251 .-- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Ishtiyaq Mohi-ud Din (JKAS) Tehsildar Waqf Board Srinagar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Srinagar.

By Order of the Government of Jammu and Kashmir.

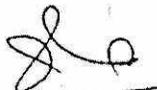
Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/2/2022

Dated 24 -05- 2022

Copy to the:-

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir. This is with reference to his letter No:- Div.Com/Ra_/2022/Magi/113 Dated: - 19-05-2022.
4. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs.
(W.7.S.C)


24/5
(Khursheed Ahmad Bhat)
Additional Secretary to Government